GOVERNMENT OF INDIA MINISTRY OFPERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

RAJYA SABHA

QUESTION NO19.11.2009

ANSWERED ON

AMENDMENT IN RTI ACT.

SHRI R.C. SINGH

Will the Minister of COALCOALEXTERNAL AFFAIRSPERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state :-

- (a) whether Government is considering a proposal to make some important amendments to the Right to Information Act; and
- (b) if so, the details thereof?

69

ANSWER

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs

(SHRI PRITHVIRAJ CHAVAN)

- (a):The Hon'ble President in her address to the joint session of Parliament emphasized the need for strengthening the Right to Information by suitably amending the law to provide for disclosure by government in all non-strategic areas. The Government is, accordingly, considering a proposal regarding amendment to the Right to Information Act, 2005.
- (b):Details of the amendment shall be finalized in consultation with various stakeholders.